

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

Item No.221 – IA 786 of 2022
In
CP(IB) 76 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

VHCL Industries Ltd
V/s
State Bank of India & Ors

.....Applicant

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA
For the Respondent : Mr. Dhiren Dave, Adv. for R-4
Mr. Rajesh Bohra R-1
None present for R-2,3 & 4

ORDER

IA 786 of 2022

Respondent no.2 & 3 are not served with notice. Liquidator submitted that respondent no.2 & 3 are not traceable.

List for further consideration on 23.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)